

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE AT CHENNAI

ORIGINAL APPLICATION NO. 213 OF 2015

C.P Senthil,
Flushing Meadows Villa No.4,
Globus Gardens,
Kaikopalayam,
Coimbatore – 641 061

...APPLICANT

V.

1. Tamil Nadu State Pollution Control Board,
Represented by its Chairman,
No.76, Mount Salai, Guindy,
Chennai – 6000032.
2. District Environmental Engineer.
Tamil Nadu Pollution Control Board,
Coimbatore (North),
266, Mettupalayam Road,
Coimbatore – 641 043.
3. Elysium Properties Pvt Ltd,
Rep by its Authorized Representative,
699, Avinashi Road,
Coimbatore – 641 037.

...RESPONDENTS

SECOND AFFIDAVIT OF COMPLIANCE ON BEHALF OF THE 3RD
RESPONDENT

I, G. Karthik Veeramani, son of Gopalakrishnan, the Authorized Representative of the 3rd Respondent herein and having office at 699, Avinashi Road,

Coimbatore- 641 037, having now temporarily come down to Chennai, do hereby solemnly affirm and sincerely state as follows;

1. I submit that I am the Authorized Signatory of the 3rd Respondent herein and I am well acquainted with the facts and circumstances of the case.
2. I sincerely submit that the 3rd Respondent had filed the Affidavit of Compliance dated 03.01.2021 along with the report of the Indian Institute of Technology (IIT), Madras dated 10.12.2021 stating that that the minimal operational changes stated by the said Report dated 10.12.2021 will be duly carried out by the 3rd Respondent.
3. I humbly submit that subsequent to the same, this Hon'ble Tribunal vide order dated 06.04.2022 directed the 3rd Respondent to file a further Compliance Report based on the recommendations of the *Independent Report of Sewage Treatment Plant (STP) AT M/s Elysium Properties India Pvt Ltd as per the Direction of NGT (SZ) Dated October 04,2021 in the Matter of Original Application No.213 of 2015 dated 11.03.2022* filed by the 1st Respondent and the *Joint Committee Report of Sewage Treatment Plant (STP) AT M/s Elysium Properties India Pvt Ltd As per the Direction of NGT (SZ) Dated October 4,2021 In the Matter of Original Application No.213 of 2015 dated 11.03.2022.*
4. I sincerely submit that in paragraph 6.0 of the said Independent Report dated 11.03.2022, the 1st Respondent has stated that *the TNPCB standards for the disposal of sewage can be met if the IITM's recommendations pertaining to chlorination, ACF and PSF are practiced systematically in everyday STP operation.*

5. I humbly submit in pursuant to the above, the following is the detailed compliance status of the recommendations suggested by IIT which may be considered by this Hon'ble Tribunal as the consolidated compliance status of both the said Report of the IIT dated 10.12.2021 and the said Independent Report dated 11.03.2022 of the 1st Respondent.

S.No.	Recommendations of IIT	Compliance Status
1.	The conductivity as well as the TDS of the wastewater were increasing after the filtration process, which may be due to the leaching of irons from the PSF and ACF. Therefore, (a) PSF must be maintained properly to sustain the quality of the filtrate, which can be done by making frequent and appropriate backwashing of the filter bed, and (b) ACF should be cleaned chemically or refilled with new adsorbent to maintain the quality of the filtered water.	The 3rd Respondent has duly complied with the same with the induction of filter media and activated carbon in the Sewage Treatment Plant. The same was also communicated to the 1 st Respondent vide Letter dated 15.03.2022. The Letter dated 15.03.2022 is hereby filed along with this Second Affidavit of Compliance as ANNEXURE- 1 .
2.	Suitable dosage of hypochlorite must be given to the effluent after ACF to maintain the minimum residual chlorine dosage of 1 ppm. A chlorine contact time of 20 to 30 min must be ensured to reduce the level of FC in the STP effluent.	The 3rd Respondent has duly complied with the same. Compliance of the same necessitated the 3 rd Respondent to bring forth a minor modification in the nature of changing the time difference between switching on motors during the running of the plant which was duly carried out by

		the 3 rd Respondent.
3.	Although the treated wastewater is meeting majority of the disposal standards, the detailed solids analysis (TSS, TDS, TFS and TVS) along with other parameters revealed that the present treatment plant failed to achieve the CPHEEO standard for gardening. Therefore, along with already suggested measures, appropriate units such as ultrafiltration (UF) should be added in the tail end of the STP to improve the quality of the treated wastewater.	The 3 rd Respondent has ensured in the compliance of the same. The Photographs evidencing the same are hereby filed along with this Affidavit of Compliance as ANNEXURE-2 .
4.	Electromagnetic flow meter should be installed at the inlet and the outlet of the STP. Moreover, a dedicated book of records for the STP should be maintained	The 3 rd Respondent has ensured in the compliance of the same. The Photographs evidencing the same are hereby filed along with this Second Affidavit of Compliance as ANNEXURE-3 .
5.	Units such as secondary settler, filtration holding tank and effluent tank should be provided with platforms for improving the ease of access for monitoring purpose.	The 3 rd Respondent is in the process of ensuring the compliance of the same. Due to the roof height of the Sewage Treatment Plant, identification of platforms for improving ease of access are not very easily available and the same is purported to be complied by the 3 rd Respondent shortly within a period of 30 days.
6.	The scrap/unwanted materials stored in the	The 3 rd Respondent has ensured

<p>storage room should be cleared from the instrumentation/panel room, and suitable fire-fighting devices should be equipped within the STP.</p>	<p>in the compliance of the same. The Photographs evidencing the same are hereby filed along with this Second Affidavit of Compliance as ANNEXURE-4.</p>
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6.I sincerely submit that in paragraph 4.0 of the said Joint Committee Report dated 11.03.2022, the Joint Committee has stated that the *treated water is meeting the standard prescribed by TNPCB and however the bore well samples taken from the southern and eastern side Park of Elysium properties is not meeting the BIS drinking water standards*. It is pertinent to state that the regulation of the water emanating from the bore well is not within the domain of the 3rd Respondent. The water treated by the Sewage Treatment Plant are utilized only for the gardening purposes by the residents of the Elysium Flushing Meadows Project of the 3rd Respondent and the bore water are utilized for purposes other than drinking and the regulation of the same is not within the domain of the 3rd Respondent.

7. I humbly submit that the said Joint Committee Report dated 11.03.2022 has also referred to the report of the IIT in their Report dated 11.03.2022 and the compliance status of the same is already stated in paragraph 5 of this Second Affidavit of Compliance.

8. I sincerely submit that the report of IIT has already stated that the physical dimensions of the various treatment units existing at present in the Sewage Treatment Plant are already adequate to treat the wastewater generated in the Elysium Flushing Meadows project of the 3rd Respondent. The other

recommendations as stated by IIT have been progressively implemented by
by the 3rd Respondent.

Therefore, in the light of the above, it most humbly prayed that this Hon'ble
Tribunal may be pleased to consider the above-mentioned compliance status
and pass appropriate orders.

For ELYSIUM PROPERTIES INDIA PVT. LTD.


Authorised Signatory

Solemnly affirmed at Chennai on
this the 7th day of May, 2022
and signed in my presence

BEFORE ME,

HS. 2280/19
ADVOCATE: CHENNAI

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NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

OA No. 213 of 2015

C.P Senthil

...Applicant

V.

Tamil Nadu State Pollution Control
Board & 2 Ors

...Respondents

**SECOND AFFIDAVIT OF
COMPLIANCE FILED BY THE 3RD
RESPONDENT**

M/s. S.V.PRAVIN RATHINAM (Ms.3069/07)

Counsel for the 3rd Respondent

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE AT CHENNAI

ORIGINAL APPLICATION NO. 213 OF 2015

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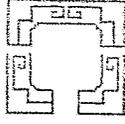
**INDEX TO TYPED SET OF DOCUMENTS ALONG WITH THE SECOND
AFFIDAVIT OF COMPLIANCE FILED BY THE 3RD RESPONDENT**

S.No.	Date	Description of Document	Pg No
1.	15.03.2022	Letter issued by the 3 rd Respondent to the 1 st Respondent on the induction of filter media and activated carbon in the Sewage Treatment Plant – ANNEXURE A1.	①
2.	Undated	Photographs evidencing the induction of Ultrafiltration units in the Sewage Treatment Plant- ANNEXURE A 2.	⑤

3.	Undated	Photographs evidencing the induction of Electromagnetic Flow Meter in the Sewage Treatment Plant- ANNEXURE A3.	(7)
4.	Undated	Photographs evidencing the cleaning of scrap/unwanted material from the instrumentation/panel room and the induction of suitable fire fighting devices in the Sewage Treatment Plant - ANNEXURE A4.	(9)
5.	07.05.2022	E-mail evidencing the service of the Second Affidavit of Compliance to the 1 st and 2 nd Respondents by the Counsel for the 3 rd Respondent.	(12)

Dated at Chennai on this the 7th day of May, 2022

S.V. Pravin Rathnam
Counsel for the 3rd Respondent



Elysium Properties India (P) Ltd.

15.03.2022

To,

The District Environment Engineer,
Tamilnadu Pollution Control Board,
Coimbatore North,
Mettupalayam Road,
Coimbatore.

Dear Sir/ Madam,

Sub: Sewage Treatment Plant at Elysium Flushing Meadows, Vellanaipatty
Coimbatore, Replacement of filter media and activated carbon reg.

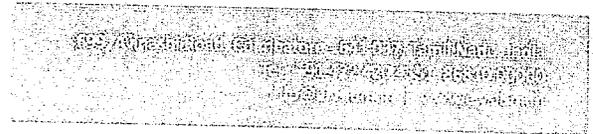
As per the directives of the Hon'ble National Green Tribunal, Indian Institute of Technology, Madras was ordered to conduct a Study on the above STP. As per their findings we were requested to replace the filter media and activated carbon. Accordingly we have replaced the same. Please find attached photos for the same.

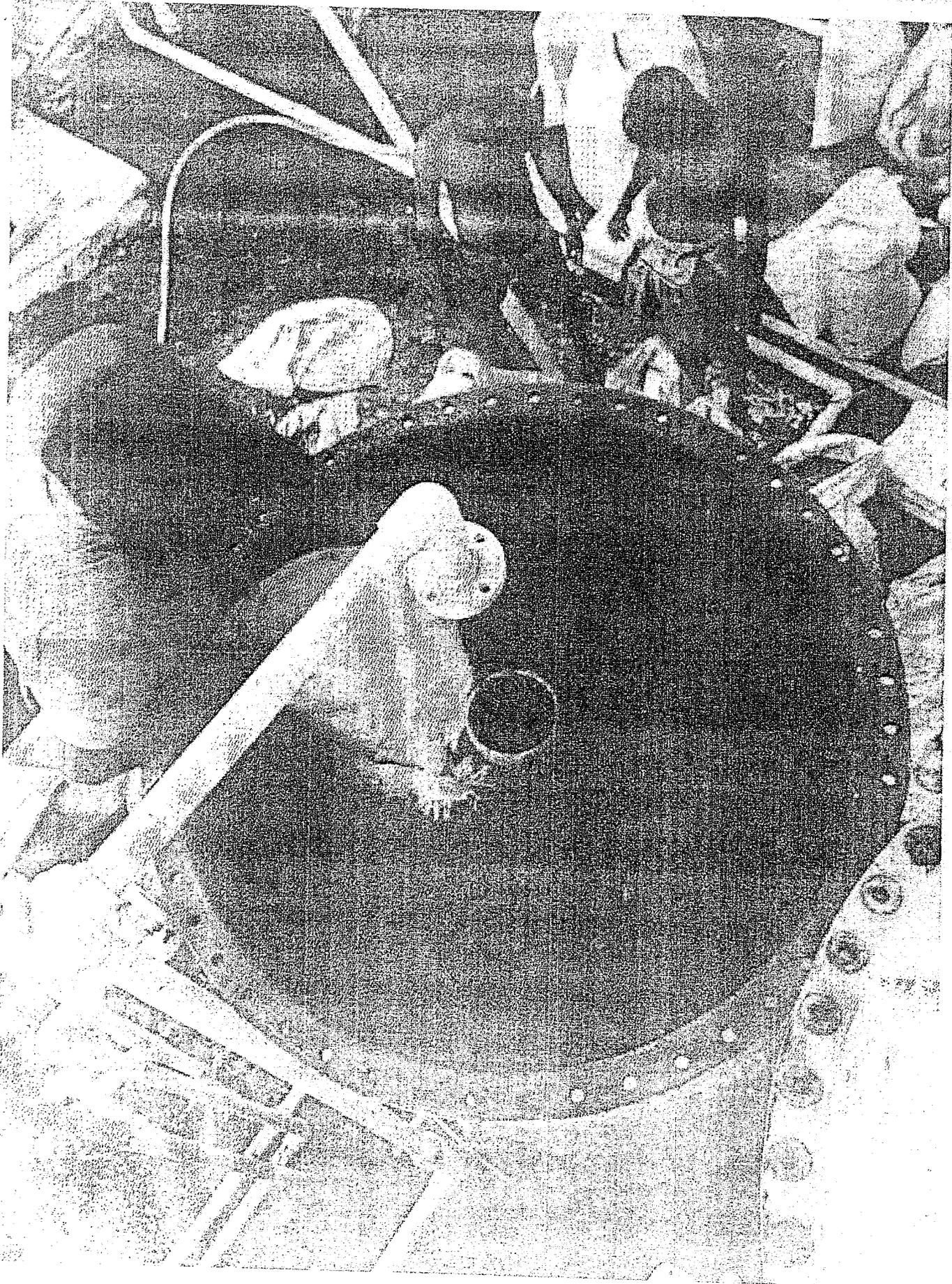
Thanking You,

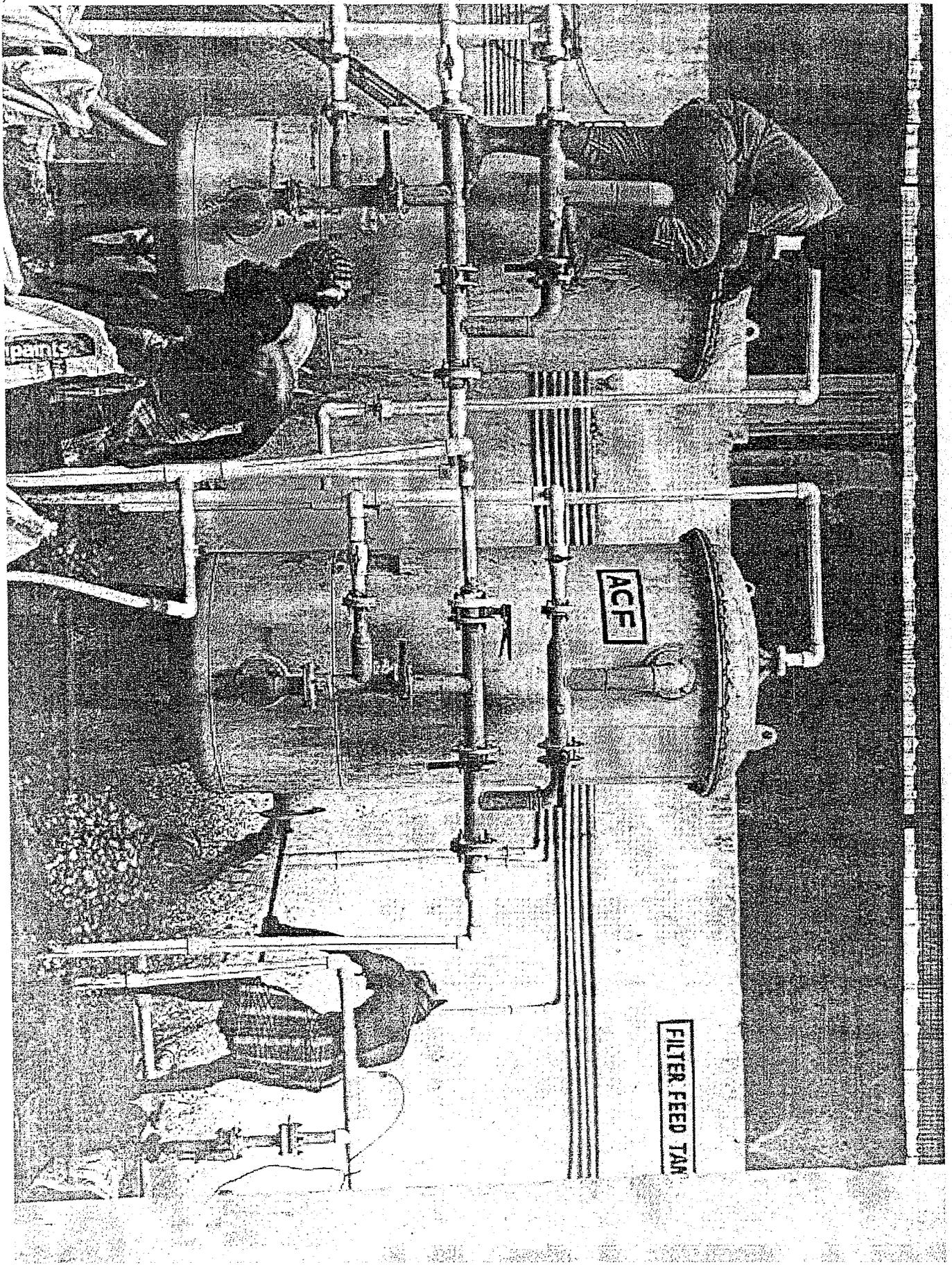
Yours Sincerely,

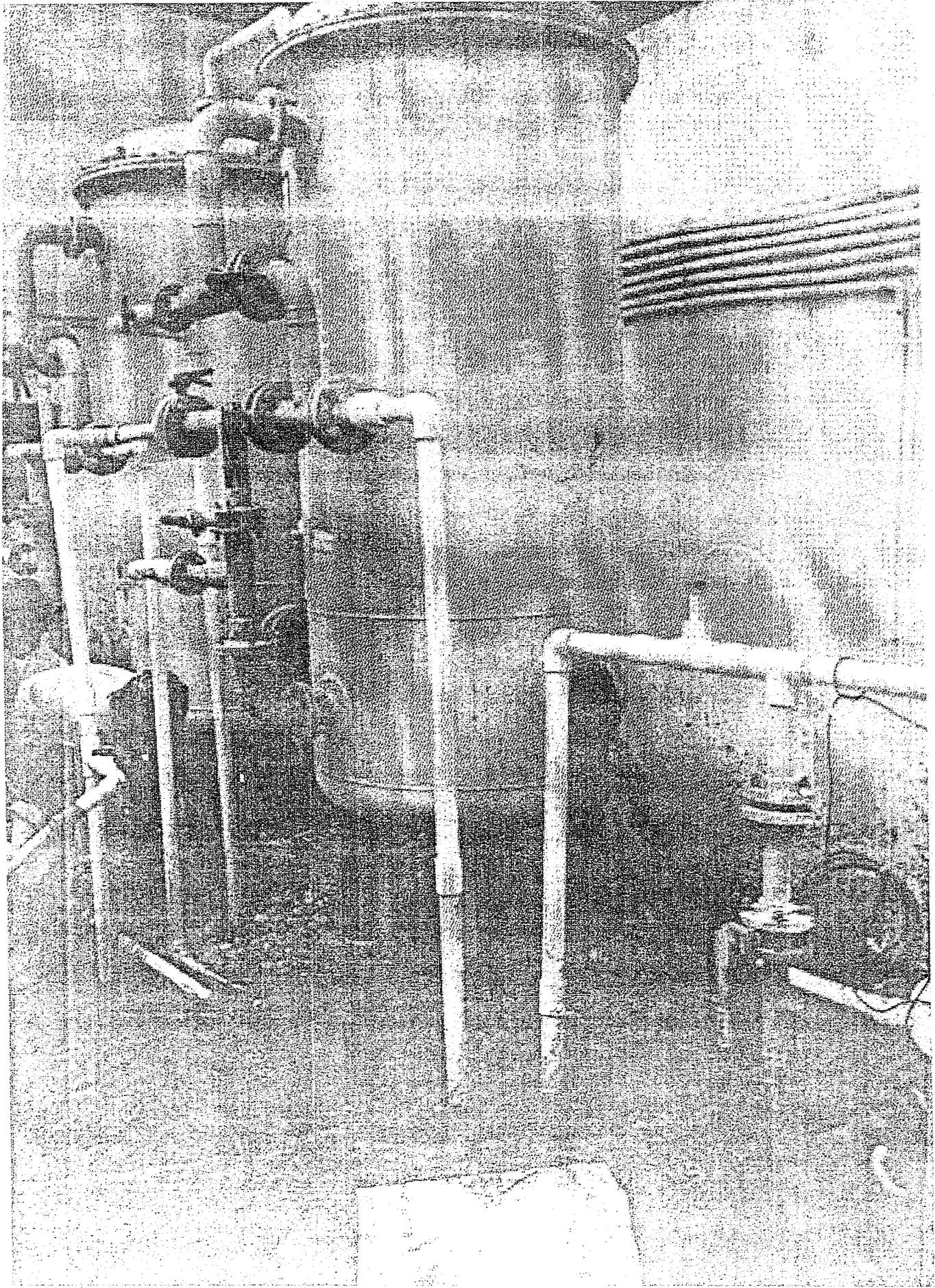
For Elysium Properties India (P) Ltd.

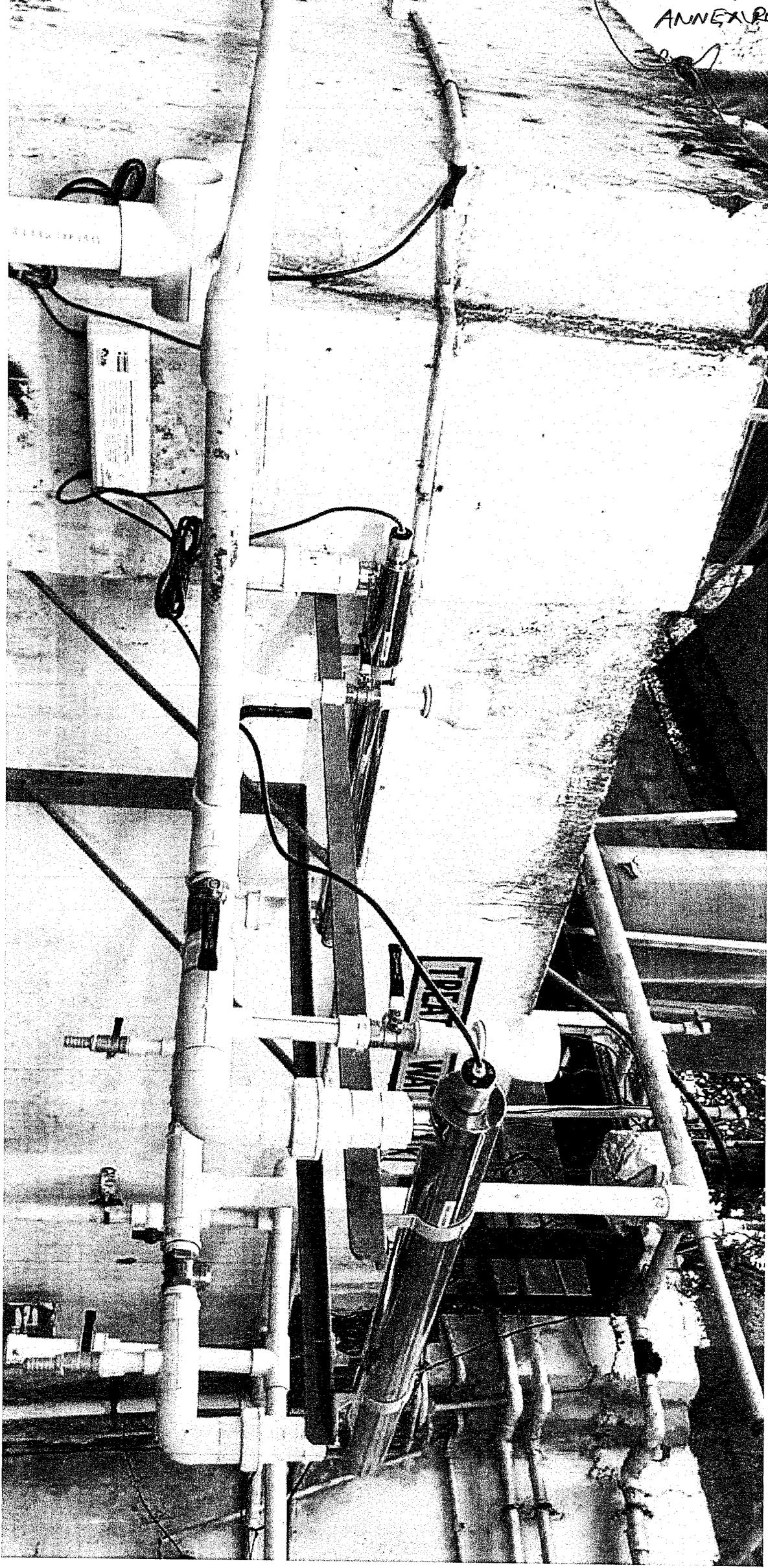
Authorised Signatory

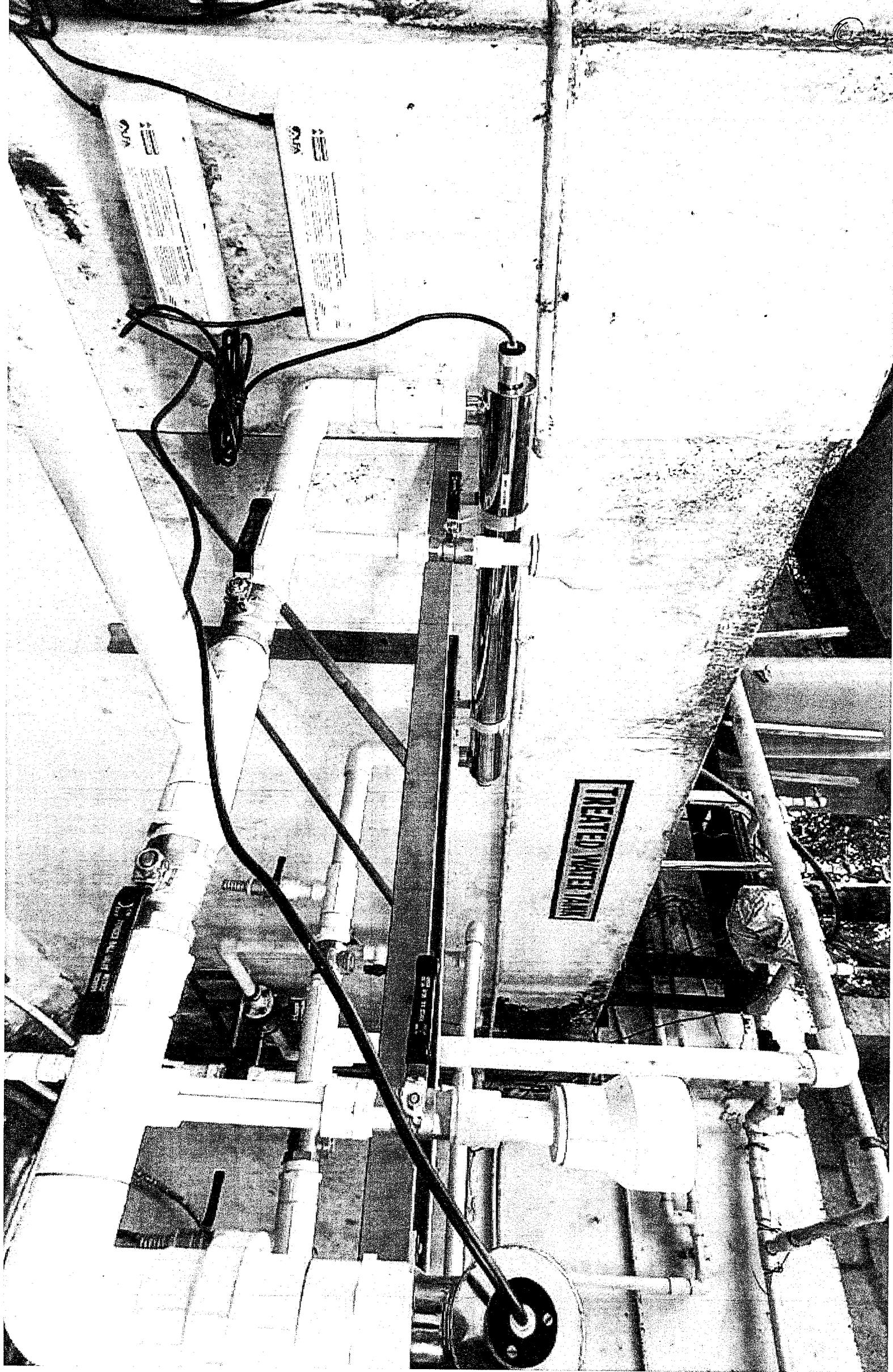




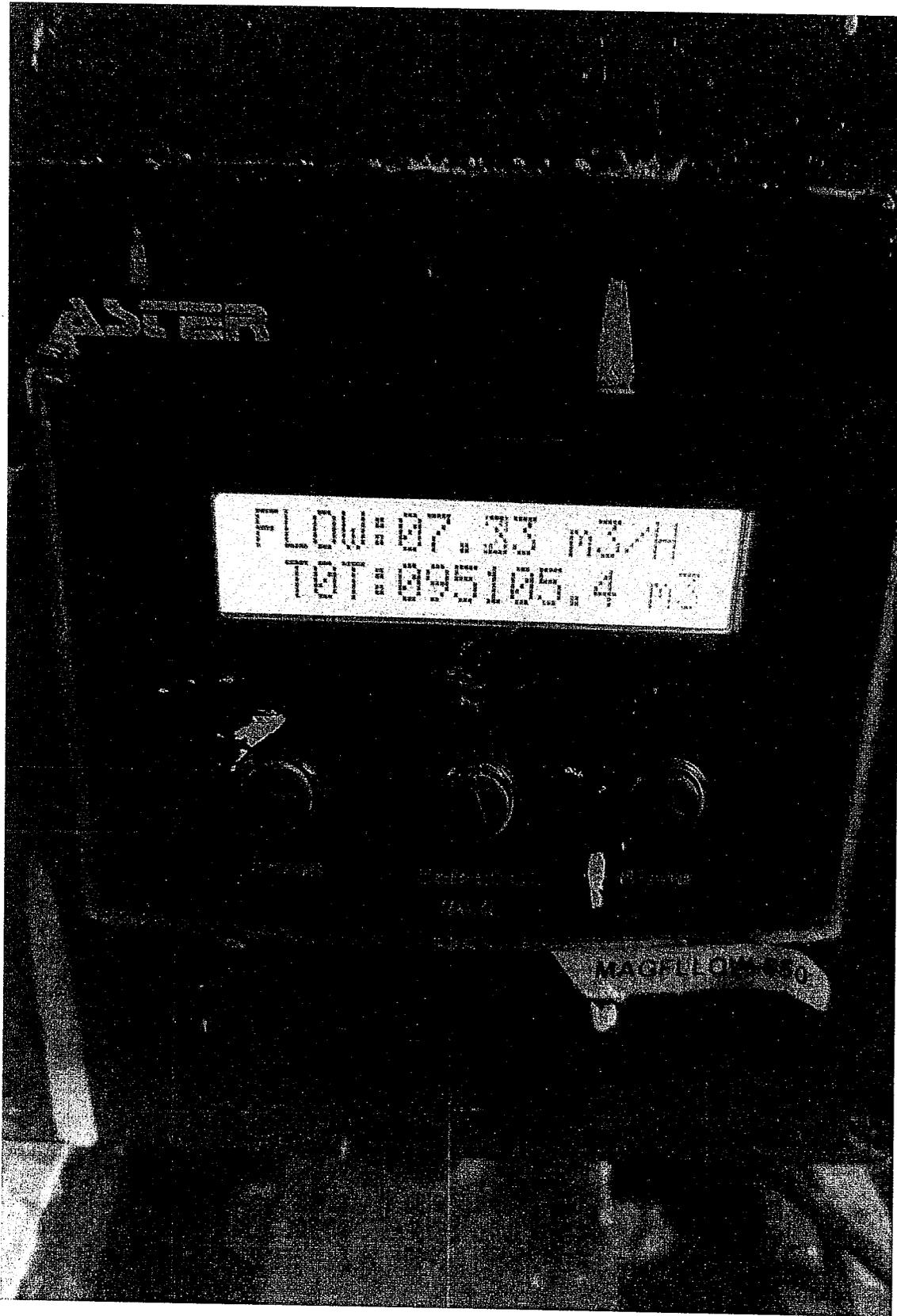








TREATED WATER IN

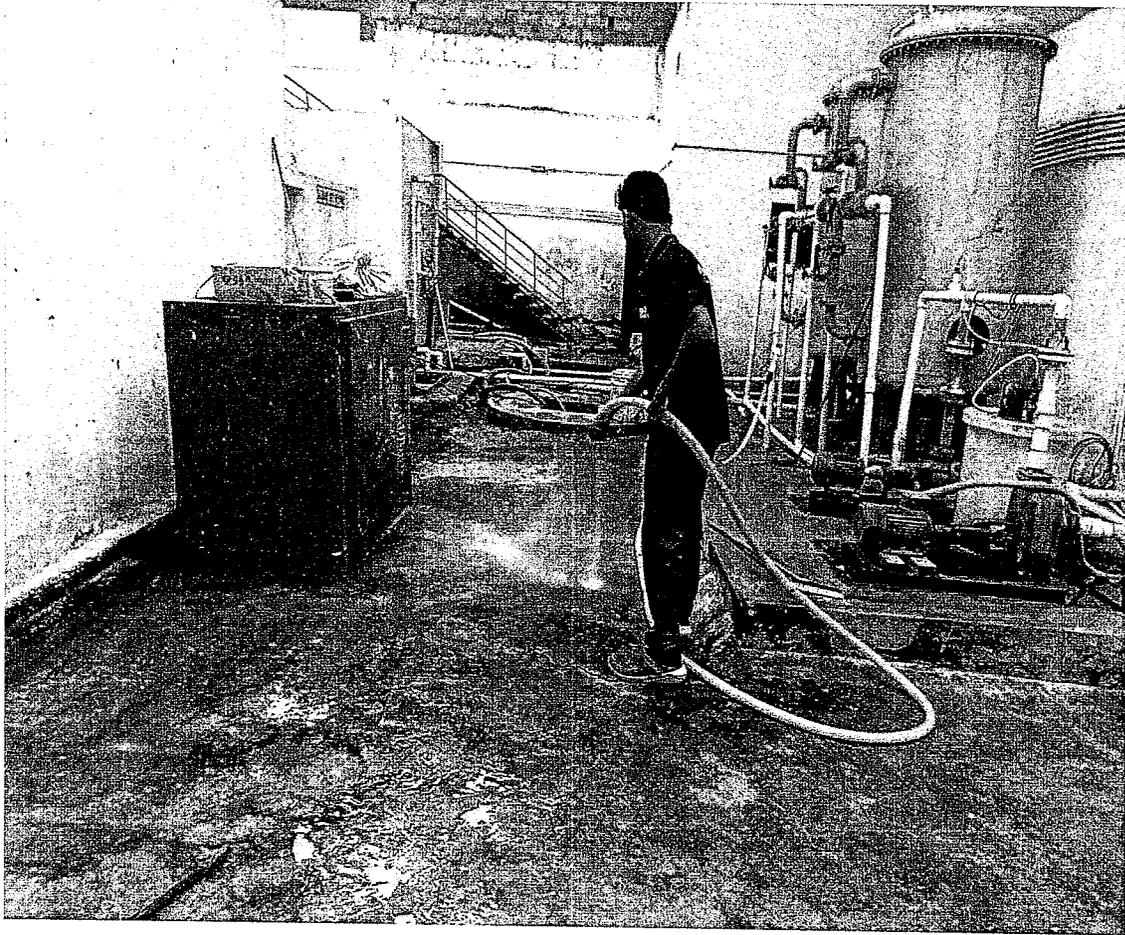


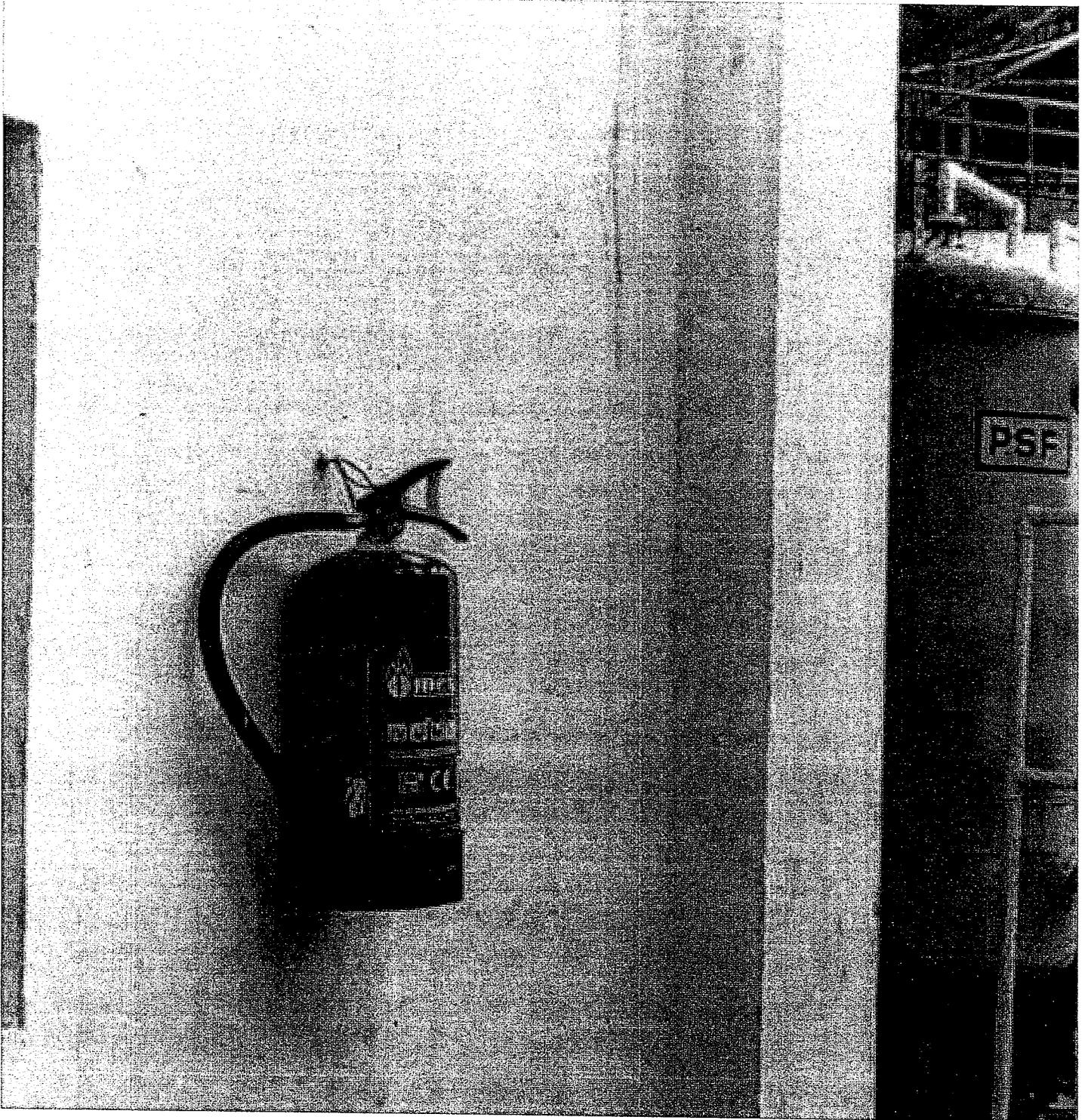
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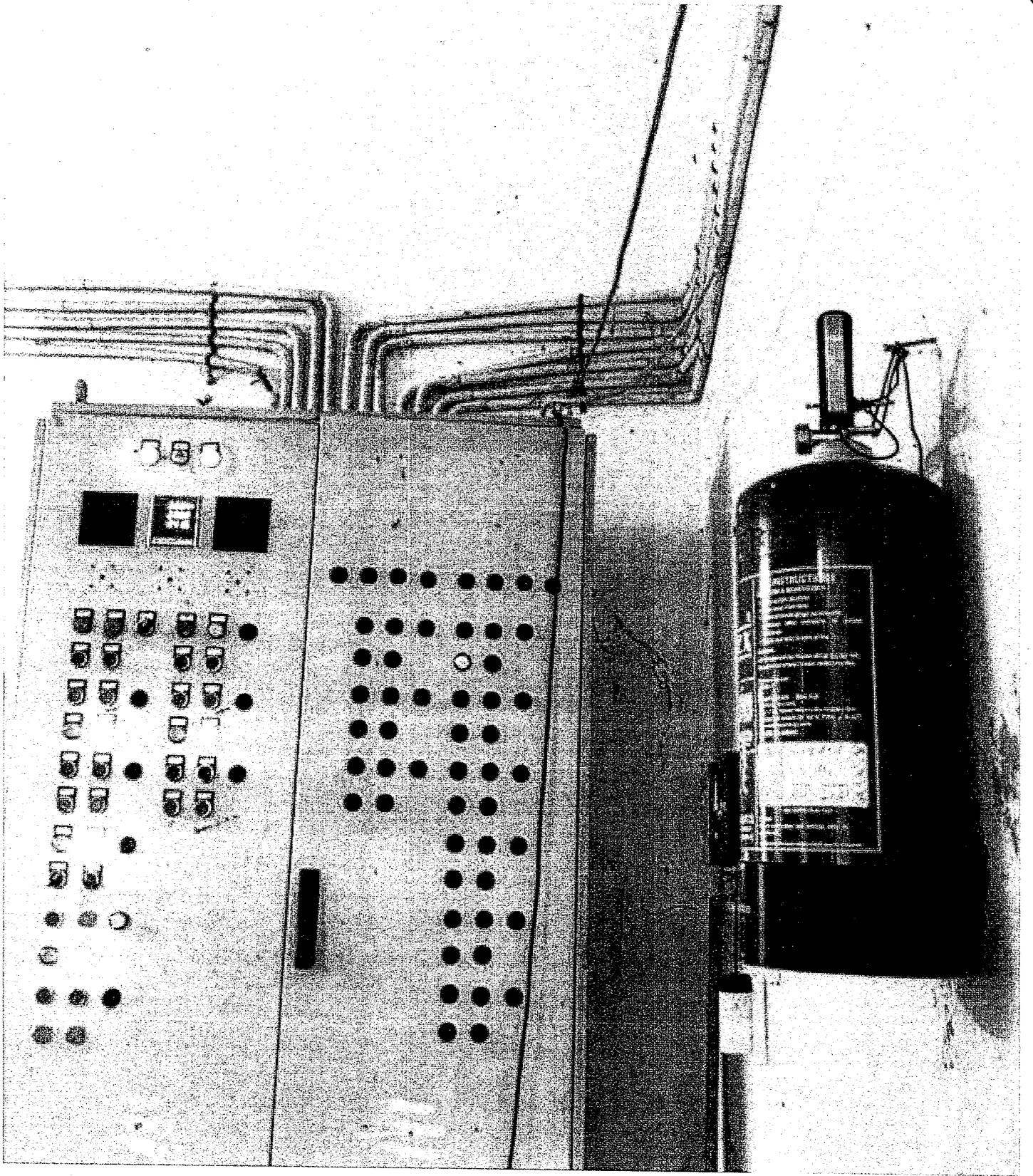
MADE IN INDIA

ASTM

FLOW: 06.46 m³/H
TOT: 251583.6 m³







SVPR & CO

Josephine Shreela G @ SVPR & Co <josephineshreela.g@svprandco.in>

Re: Second Affidavit of Compliance filed by the 3rd Respondent_ OA 213 of 2015

Josephine Shreela G @ SVPR & Co <josephineshreela.g@svprandco.in>
To: elangovanks@rediffmail.com
Cc: sm.kothai@gmail.com, S V Pravin Rathinam <svpr@svprandco.in>

7 May 2022 at 12:28

Dear Sir/Madam,

I am the Counsel for the 3rd Respondent. Please find attached the Second Affidavit of Compliance filed by the 3rd Respondent in the subject mentioned case. Kindly acknowledge the receipt of the same.

Regards,
SV Pravin Rathinam
Counsel for the 3rd Respondent

On Mon, 3 Jan 2022 at 15:13, Admin @ SVPR & Co <admin@svprandco.in> wrote:

Dear Sir/Madam,

I am the Counsel for the 3rd Respondent. Please find attached the Affidavit of Compliance and the Typed Set of Documents filed by the 3rd Respondent. Kindly acknowledge the receipt of the same.

Regards,
SV Pravin Rathinam
Counsel for the 3rd Respondent

 Index to Typed Set of Documents _ OA 213 of 201...

 **Second Affidavit of Compliance_07.05.2022.pdf**
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